

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 13/TT/2023

- Subject** : Petition for determination of transmission tariff for 2021-22 to 2023-24 in respect of 12 Ohm series line reactors in Mohindergarh-Dhanonda 400 kV D/C line Circuit-I and Circuit-II at Mohindergarh end transmission system constructed, maintained and operated by Adani Transmission (India) Limited
- Date of Hearing** : 6.6.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Adani Transmission (India) Limited
- Respondents** : Power Grid Corporation of India Limited & others
- Parties Present** : Shri Varun K. Chopra, Advocate, MPPMCL
Shri Dipu K. Jha, Advocate, MPPMCL
Shri Bhavesh Kundalia, ATIL

Record of Proceedings

The instant petition is filed by Adani Transmission (India) Limited (ATIL) for determination of tariff in respect of 12 Ohm series line reactors in Mohindergarh-Dhanonda 400 kV D/C line Circuit-I and Circuit-II at Mohindergarh end for 2021-22 to 2023-24 in terms of the 2019 Tariff Regulations.

2. None appeared on behalf of the Petitioner.
3. Learned counsel for MPPMCL submitted that reply in the matter has already been filed vide affidavit dated 11.5.2023 and requested to consider the same.
4. The Commission directed the Petitioner to further clarify/submit the following information on affidavit, by 30.6.2023 with an advance copy to the Respondents:



- i) The IA was approved by the BoD on 12.11.2019. However, the Petitioner has calculated SCoD from the date of letter of award, i.e., 9.3.2020 in place of 12.11.2019. Provide the basis of such calculation.
- ii) The COD of the transmission asset is claimed as 30.3.2022 whereas it is 31.3.2022 as per the Auditor's Certificate, please clarify.
- iii) Auditor's Certificate does not indicate the IEDC amount. Provide actual capital expenditure as on COD along with the break-up of IDC and IEDC in the Auditor's Certificate.
- iii) Reasons for availing loan @13.25% from inter-company deposit (ICD) instead of bank or any other financial institutions. Submit documents in respect of date of transaction and interest rate claimed.
- iv) Form 12 B submitted by the Petitioner is not related to IDC computation. Submit statement of IDC computation containing name of loan, date of drawl, date of interest payment.
- v) Financial statements for the last three years.

5. The matter will be listed for final hearing on 27.9.2023.

After the hearing

The representative of the Petitioner appeared and marked his presence.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

